

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
LOK SABHA**

**STARRED QUESTION NO. *34
TO BE ANSWERED ON 20.07.2021**

Ostomy

***34. SHRI SYED IMTIAZ JALEEL:**

Will the Minister of **Social Justice and Empowerment** be pleased to state:

(a) whether the Government is considering Ostomy as a disability as it is considered in other countries and if so, the details thereof;

(b) if not, the reasons therefor and whether the Government is considering to bring Ostomy under the ambit of Locomotor Disability; and

(c) whether the Government proposes to set up a manufacturing unit for Ostomy appliances as currently these are manufactured outside the country and if so, the details thereof?

ANSWER

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) to (c) A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (c) of the Lok Sabha Starred Question No. 34 raised by SHRI SYED IMTIAZ JALEEL regarding “Ostomy” for answer on 20.07.2021.

(a) & (b) The Central Government enacted the Rights of Persons with Disabilities (RPwD) Act 2016, which came into force on 19.04.2017. The Schedule of the said Act contains the list of specified disabilities which is exhaustive and, *inter-alia*, includes locomotor disability. Ostomy has not been included as a specified disability. The Government is of the view that there is a clear distinction between disability and medical condition. The RPwD Act, 2016 mainly focuses on disability. Ostomy is treated as specific medical condition. Any person suffering from a medical condition, if in the long term, develops any of the specified disabilities mentioned in the Schedule to the RPwD Act, 2016, stands covered within the ambit of the said Act.

(c) There is no proposal in the Ministry to set up manufacturing unit for Ostomy appliances.
